

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

D.A. No. 2334/1994

New Delhi this the 4th Day of April 1995

Hon'ble Shri B.K. Singh, Member (A)

Hon'ble Shri P. Suryaprakasam, Member (J)

Shri Kanwar Pal Singh,
S/o Shri Harsaran Singh,
Village Simbholi,
Mohalla Railway Road,
Simbholi,
Distt. Ghaziabad (U.P.)

... Applicant

(By Advocate: Shri D.S. Mahendru)

Vs.

1. Union of India,
General Manager,
Northern Railway,
Baroda House, New Delhi.
2. D.R.M.,
Northern Railway,
Moradabad (U.P.)
3. Chief Engineer (Construction),
Northern Railway,
Kashmiri Gate,
Delhi.
4. The AEN
Northern Railway
Hapur,
5. Divisional Engineer (E)
Northern Railway,
Moradabad (U.P.)

... Respondents

(Shri K.K. Patels Advocate)

ORDER (Oral)

Hon'ble Shri B.K. Singh, Member (A)

Shri Mahendru drew the attention of the court to paragraph 1 of Page No. 4 of the counter affidavit filed by the respondents. The operative portion of the para reads as follows:

"The petitioner will be engaged as per his seniority as and when vacancy will arise."

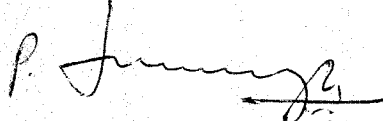
The applicant's counsel is satisfied if a direction is issued to the effect that the petitioner shall be engaged as per the undertaking given by the

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respondents in his own term as and when a vacancy arises and in preference to juniors and freshers/outsideers.

With these observations, this O.A. is disposed of finally.



(P. Suryaprakasham)
Member (J)



(B.K. Singh)
Member (A)

Asrif
Mittal